

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) to (c). The Krishna-Godavari Commission is now engaged in studying the voluminous data received from the concerned States and discussing it with their representatives. The Commission has not yet submitted a report. Its present term has been extended upto the end of April, 1962.

Madras Airport

***272. Shri Harish Chandra Mathur:** Will the Minister of Transport and Communications be pleased to state:

(a) when the Madras Airport will be ready for Boeing service; and

(b) what accounts for the delay and how it has affected the flights particularly to Australia?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) It is expected that the Madras Airport will be ready for Boeing operations by the middle of 1963.

(b) Being a major project costing more than a crore of rupees, its finalisation and execution is bound to take some time.

Pending the lengthening and strengthening of the runway at the Madras Airport to make it fit for Boeing services, it is proposed to operate a Boeing service to Sydney via Bangkok. It is, however, proposed to maintain the present link between Madras and Djakarta by the operation of a weekly Comet service with effect from 1-4-62 linking Bombay-Madras-Singapore and and Djakarta.

Malguzars in Himachal Pradesh

377. Shri Jogendra Sen: Will the Minister of Food and Agriculture be pleased to state:

(a) whether all Malguzars in Himachal Pradesh now enjoy full ownership rights in land, including private forests;

(b) if so, when these rights were granted and by whom;

(c) whether these rights are recorded in the land revenue records and if so, whether the order, on which the entry is based, has been published in any Government Gazette;

(d) if not, whether copies of this general order granting full proprietary rights to all the Himachal Pradesh land owners are available to the public; and

(e) if not, the reasons therefor?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) Yes.

(b) On 28th August, 1948 by the Chief Commissioner, Himachal Pradesh.

(c) Ownership rights are recorded in the land revenue records, but the orders were not published in the gazette of the Himachal Pradesh Administration.

(d) No.

(e) Because the orders are of an executive nature.

Lighthouse at Divi Point, Andhra Pradesh

378. Shri M. V. Krishna Rao: Will the Minister of Transport and Communications be pleased to state:

(a) whether the Government of Andhra Pradesh have represented for-

(i) the re-exhibition of Lighthouse at Divi point near Gullalamoda Krishna District, Andhra Pradesh, and

(ii) the hydrographic survey of the mouth of the River Krishna; and

(b) if so, the action taken thereon?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes, Sir.